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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH: :

O.A.No.287/93.

Date: 22.7.1993.

Between:

1. G.Suri Babu
2. V.V.S.B.Raju Applicants

And

1. Government of India, rep. by its Secretary, Ministry of Defence, South Block, New Delhi-11.
2. Scientific Advisor to Raksha Mantri Development, South Block, New Delhi-11.
3. Director, Naval Science and Technological Laboratory, Vigyana Nagar, Visakapatnam-530 027.

.. .. Respondents

HEARD:

For the applicants : Sri S. Lakshma Reddy, Advocate

For the respondents : Sri N.V.Raghava Reddy, Addl.CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

THE HON'BLE MR.P.T. THIRUVENGADAM, MEMBER (ADMN.)

{ JUDGMENT OF THE BENCH AS PER HON'BLE SRI P.T.THIRUVENGADAM,
MEMBER (ADMN.) }

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The applicants are working as Senior Scientific Assistants in Naval Science and Technological Laboratory, Visakapatnam. It has been submitted that based on the award of Board of Arbitration the 1st respondent upgraded 822 posts of Senior Scientific Assistants to the scale of Rs.2375-3500. While placing the employees in the upgraded

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scales of pay, the 2nd respondent had followed the the rule of reservation by treating the said posts as promotional posts. In the process, number of reserved community candidates who are junior to the applicants have been placed in the higher scale. In this O.A. the applicants have prayed for a direction to the respondents that the applicants should be placed in the higher scale on par with their juniors as per the seniority list from the date when their juniors are promoted with all consequential benefits.

2. In O.A.No.1030/92 this Bench has discussed in detail the issues raised herein as well as certain other reliefs. Subsequently, with regard to the relief in this O.A. an order has been passed in O.A.No. 1030/92 to the effect that the applicants are to be given upgraded scale with effect from 1.1.1988 or from the date on which their respective juniors are given upgraded scale, whichever is later with all consequential benefits including the monetary relief.

3. In O.A.No.1030/92, it was also held that the SC/ST employees who were juniors to the applicants and who had been given the benefit of upgraded scale eventhough not entitled to the same since reservation in upgradation will not apply, yet they need not be reverted. The ratio followed in the order passed by the Bangalore Bench of the Tribunal in O.A.Nos.458-500/90 was adopted while giving the above decision. The relevant operative portion reads as under:-

"Hence, the Bangalore Bench rightly held that all the OC SSAs who are seniors to such of the SC/ST employees who are already given this benefit, have

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also to be given that benefit if they are found fit, and if necessary, the posts more than 822 under the category of SSAs have to be upgraded. Similar order has to be passed in this O.A. also. But we make it clear that increase in regard to the number of posts for giving benefit of upgraded scale may be temporary and hence after the benefit of the upgraded scale is extended to all those seniors referred to and hence the gradual reduction in view of promotion to the category of JSAs resignations etc. may arise. Ofcourse, it is a matter that is left to the respondents either to gradually reduce the number or to keep the temporary increase of the figure as constant."

4. In the circumstances, this O.A. is disposed of accordingly with similar directions. Time for compliance

No costs.

(Dictated in open court)
22nd July, 1993.

(P.T.Thiruvengadam)
Member (Admn.)

(V. Neeladri Rao)
Vice Chairman

grh.

Deputy Registrar (J)

To

1. Govt. of India, South Block, New Delhi-11.
2. The Scientific Advisor to Raksha Mantri and Director General, Research and Development, South Block, New Delhi-11.
3. The Director, Naval Science and Technological Laboratory, vigyana Nagar, visakhapatnam-27.
4. One copy to Mr. S. Lakshma Reddy, Advocate, CAT. Hyd.
5. One copy to Mr. N. V. Raghavareddy, Addl. CGSC. CAT. Hyd.
7. One spare copy.

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated: 22-7 -1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in

O.A.No. 287/93.

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

